

2151 *Resignation for the Member of the Membership of the Lok Sabha* APRIL 19, 1993 *Coal Mines (Nationalisation) Amend. Bill As passed by Rajya Sabha* 2152
[Sh. Ram Kapse]

Shri Moreshwar Save, tomorrow it will be about the others also. (*Interruptions*)

MR. DEPUTY SPEAKER: There is also another announcement.

[*Translation*]

SHRI BHOGENDRA JHA (Madhubani): Mr. Deputy Speaker, Sir, I am coming to the issue that was raised earlier. I was told by the Table Office that in the approved list for Matters Under Rule 377, my name stands at seventh position. But my name was not called here. There is something wrong somewhere. I only want to say that it should be checked. I can be given an opportunity even now.

[*English*]

MR. DEPUTY-SPEAKER: I will check it up.

15.00 Hrs

RESIGNATION FROM THE MEMBERSHIP OF LOK SABHA

[*English*]

MR. DEPUTY SPEAKER: I have to inform the House that the hon. Speaker received a letter yesterday from Shri. K. Vijayan Bhaskara Reddy, an elected Member from Kumool constituency of Andhra Pradesh resigning his seat in Lok Sabha. The hon. Speaker has accepted the resignation of Shri K. Vijaya Bhaskara Reddy with effect from the 18th April, 1993.

SHRI RAM NAIK (Bombay North): What happened to Shri Sharad Pawar, our Chief Minister? Is he not resigning his membership from the House? (*Interruptions*)

SHRI RAM NAIK: If Shri Vijaya Bhaskara

Reddy resigns, why not Shri Sharad Pawar? Shri Mukul Wasnik Ji, you are the Minister of Parliamentary Affairs. You should tell. (*Interruptions*)

MR. DEPUTY SPEAKER: Let us take up the next item.

15.00 Hrs

COAL MINES (NATIONALISATION) AMENDMENT BILL As passed by Rajya Sabha.

[*English*]

MR. DEPUTY-SPEAKER: The House shall now take up Item Number 12.

Shri Ajit Panja to move the Bill.

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI AJIT PANJA): Sir,
I beg to move*

"That the Bill further to amend the Coal Mines (Nationalisation) Act, 1973, as passed by Rajya Sabha, be taken into consideration."

As hon. Members are aware, the Eighth plan, as recently approved envisages an addition of 30,538 megawatt during the Plan period. Out of this, 17,680 megawatt is in the State sector which includes a capacity of 2,810 megawatt in the private sector for which no public sector outlay is provided. It is, however, expected that about 3,000 megawatt of additional capacity will materialise over and above what has already been envisaged as indicated above in the private sector during the Plan period. The Eighth Plan, therefore, places considerable emphasis on attracting private investments for power development.

As a logical corollary, Government have taken a decision to permit private sector participation in coal mining for captive

*Moved with the recommendation of the President